COURT NO.12

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9178/2025

[Arising out of impugned final judgment and order dated 17-05-2025 in CRMABA No. 6290/2024 passed by the High Court of Judicature at Allahabad]

X JUVENILE

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Petitioner(s)

IA No. 147007/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 147008/2025 - EXEMPTION FROM FILING O.T.

Date : 23-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN HON'BLE MR. JUSTICE K. VINOD CHANDRAN (PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :Mr. Prashant Kumar Umrao, AOR Mr. Rishesh Sikarwar, Adv. Mr. Shailendra Kumar Singh, Adv. Mr. Mukesh Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following O R D E R Issue notice returnable on 11.08.2025.

Learned counsel for the petitioner is permitted to serve the standing counsel for respondent No.1/State.

In the meanwhile, the petitioner shall not be arrested in relation to FIR No.109/2024 dated 13.04.2024 registered at Police Station - Mauaima, District - Ganganagar (Commissionarate Prayagraj) subject to the petitioner cooperating with the investigation.

(NEETU SACHDEVA) ASTT. REGISTRAR-cum-PS (PREETI SAXENA) COURT MASTER (NSH)